

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 10TH DAY OF JULY, 1987

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

REVIEW APPLICATION NO. 81/1987

Shri C.V. Honna Setty,
Branch Post Master,
Nelligere
Bellur Sub-office Nagamangala,
Mandya Dist.

..... Applicant

(Shri Panduranga Nayak, Advocate)

v.

1. The Superintendent of
Post Offices,
Mandya Division,
Mandya.

2. The Director of Postal Services
(SK) and Appellate Authority,
Office of the P.M.G.
Karnataka Circle, Palace Road,
Bangalore-1.

Respondents

This Application having come up for hearing to-day,
Vice-Chairman made the following:

O R D E R

In filing this Review Application under Section
22(3)(f) of the Administrative Tribunals Act 1985
('the Act') there is a delay of 76 days. In I.A.No.1
the applicant has prayed for condoning that delay,
on the ground he was under the impression that an
application for review can be made within 30 days
from the date of receipt of the order, and not from

the date of the order itself. We will assume this to be correct and examine the main application for review on merits.

2. The applicant has sought for a review of an order made by a Division Bench consisting of one of us (Shri L.H.A. Rego, Member (A) and Shri Ch. Ramakrishna Rao (J) dismissing his application No.808/86 challenging an order of removal made against him in a regular disciplinary proceeding under CCS (CCA) Rules, 1964. On an examination of all the questions that were raised and argued before this Tribunal, the Bench had dismissed that application. Shri U. Pandu-ranga Naik, learned Counsel for the applicant really asks to re-examine all these grounds and come to a different conclusion as if we are a court of appeal, which we cannot do. On this view this application is liable to be rejected. We, therefore, reject this review application at the admission stage without notice to the respondents.

U.S. Pandu-ranga Naik
Vice-Chairman
10/7/87.


Member (A) 10-7-87

bsv/Mrv.

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 15-7-87

Review Application No. 81/87 /86()
In Application No. 808/86(F)
XXXXXX

Applicant

C.V.Honna Setty V/s. Supdt. of Post Offices, Mandya & anr.
To

1. Sri.C.V.Honna Setty,
Nelligera,
Nagamangala Taluk,
Mandya District.

2. Shri.Panduranga Nayak,
Advocate,
No.7 (Upstairs),
4th Cross,
Sriramapuram,
Bangalore.

*Original
J. S. S.
16/7/87*
Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN
Review APPLICATION NO. 81/87

Please find enclosed herewith the copy of the Order/Interim Order
passed by this Tribunal in the above said Application on 10-7-87.

Encl : as above.

Hase
SECTION OFFICER
(JUDICIAL)

O/C

Balu*

*Sealed
16/7/87*

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BANGALORE

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Sd —

Sd —

Vice-Chairman

10/7/87
True copy

Member (A)

10-7-87

bsv/Mrv.

H. Lee
SECTION OFFICER (S)
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

D.No. 4455181 sec. iv-A
SUPREME COURT OF INDIA
NEW DELHI.

dated 9/9/01

From:

The Additional Registrar,
Supreme Court of India,

T₀

~~The Registrar,
High Court of~~ The Registrar,
Central Administrative Tribunal,
Additional Bench, Bangalore.
1/198

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)NO. 11579 of 1987

(Petition under Article 136 of the Constitution of India for Special Leave to Appeal to the Supreme Court from the Judgment & Order dated 10-7-1987 of the High Court of

& Order dated 10-1-1987 of the High Court of
Central Administrative Tribunal Additional Bench,
Bangalore, in Review Application No. 81 of 1987.)

C. V. Honnasetty

... Petitioner

The Sup't. of Post offices
S. An

...Respondent

Sir,

I am to inform you that the petition above-mentioned for Special Leave to Appeal to this Court was filed on behalf

of the petitioner above-named from the Judgment and Order
~~Central Administrative Tribunal, Add. Bench, Bangalore~~
of the ~~High Court~~ noted above and that the same was/were

dismissed by this Court on the 25th day of January

1988.

Yours faithfully,

D. S. J. M. S. S.
for ADDL. REGISTRAR

B. no 106